

‘Zero chance of restoration of monarchy in Nepal’

Former PM of Nepal and one of the architects of Nepal’s constitution, Baburam Bhattarai, sat down for an exclusive one-on-one interview with TOI’s Rudroneel Ghosh, discussing the Gen-Z protests that rocked Nepal, New Delhi-Kathmandu ties, Agnipath scheme and the China factor:

Following the Sept Gen-Z protests in Nepal, do you think the anger of the protesters has been addressed now?

■ The situation is still in a flux in Nepal. Nepal is still going through a transitional phase. The monarchy was only abolished in 2008. Then after the institutions were not very strong until the promulgation of the constitution in 2015. That’s when institutions started developing but were not fully developed. So Nepali govts haven’t been able to deliver. Meanwhile, the aspirations of the youth have skyrocketed, especially after the advent of digital technology. So, frustrations were mounting and exploded in Sept.

Do you think some external elements pushed the protests in Sept?

■ The crisis should be seen as a manifestation of internal contradictions in Nepali society. The triggering factor was the banning of social media by the then govt. There was also tremendous antagonism against the leadership of traditional parties, namely Nepali Congress and the two Maoist factions. Plus, corruption was mounting and there was utter failure on the economic front. These factors together gave rise to the revolt on the first day. On the sec-

ond day there was resistance by the youth, and then different vested interests, both internal and external, naturally tried to fish in troubled waters.

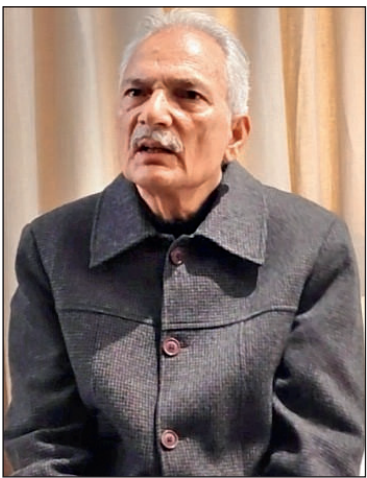
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■ When people’s aspirations are not fulfilled by govt, people have the right to express their views through the street. When govt was forced to resign and parliament dominated by outdated parties and leaders was not accepted by the people, it was dissolved. So, the natural corollary is to hold elections on time and bring constitutional democracy back on track.

How do you see calls from certain sections for the restoration of monarchy?

■ In Nepal’s case the monarchy was overthrown by the mandate of the people. Monarchy had totally failed and monarchical institutions had staged coups against democracy in Nepal since the 1960s. This bogey of monarchy is only raised by certain vested interests. There is zero chance of restoration of monarchy.

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■ India-Nepal relations are multifaceted. These things (political issues) won’t impact the relations.

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■ I was one of the major proponents of that idea. Because every treaty and agreement is time specific. So, our position is that the treaty needs to be updated once again with mutual agreement.

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■ This is highly exaggerated. Geopolitics is fast changing with the rise of both India and China as global powers. Add to this the interests of US. Naturally, their interests would collide to some

extent. But I don’t think Nepal can be a playground for any external forces. Nepal won’t come between our neighbours and other powers.

Has introduction of Agnipath scheme impacted our relations?

■ Recruitment of Nepalese nationals in foreign armies of India and Britain has a long history. This also needs to be revisited. Again, my humble request is to review all the elements of our relationship as a package.

How do we insulate India-Nepal relations from political changes in either country?

■ We shouldn’t indulge in issues for partial gains of particular political party or leader. State policy should have continuity. In our case, certain leaders for their own arrogance rake up these issues. We shouldn’t engage in matters that vitiates relations with neighbours.

India seems to have grown out of Saarc. What is the way forward?

■ Even if you go by the latest US national security strategy, they have accepted that the world is heading towards multipolarity. Naturally, this will also impact South Asia. There’s reason for South Asian countries to cooperate and resolve their issues peacefully. For that India being the largest country and biggest power in the region, should be taking the initiative and every country should be playing a positive role in this effort.

Govt: 8% families got 100 days of work under NREGA in last 3 FYs

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Average days of employment per family in this year is 36 and ranged between 47 and 52 days during the last three financial years

New Delhi: Less than 8% of families, which received employment under MGNREGA, could get the guaranteed 100 days of work in last three financial years, a govt presentation at a parliamentary committee meeting stated, with average days of employment per household pegged at around 50 in last three fiscals.

Participation of SC/STs and women workers in the rural employment scheme was decidedly higher than their share in population, it said. Those familiar with the deliberations cited data shared by rural development ministry to say the respective share of SC/STs and women in ongoing financial year is over 36% and 56%, figures close to that of last three fiscal years.

The average days of employment per family in this year is 36, a number which will rise as the financial year draws to a close and ranged between 47 and 52 days during the last three years. The number of families having received employment in the three years stood at an estimated 5.8 crore (2024-25), nearly 6 crore (2023-24) and 6.2 crore (2022-23), sources said, while those which got 100 days of work was over 40.7 lakh (7%), 45 lakh (7.5%) and 36

lakh (5.8%), respectively. A Congress member blamed govt for cutting down on funding and delay in releasing money, while BJP members raised the issue of financial irregularities in certain states and sought details from the ministry.

Piloting VB-G RAM G, govt said monitoring of MGNREGA revealed gaps such as work not found on ground, expenditure not matching physical progress, use of machines in labour-intensive works, and frequent bypassing of digital attendance systems. The new law responds to this experience with a comprehensive legislative reset and strengthens the implementation framework, it said.

Deliberations of the committee, which is headed by Congress MP Saptagiri Ula-

ka, largely focused on MGNREGA after its earlier agenda to compare the outgoing law with VB-G RAM G Act had drawn protest from some BJP members.

In another meeting, the parliamentary committee on defence reviewed resettlement policies and health-care for ex-servicemen, LoP in Lok Sabha Rahul Gandhi flagged difficulties faced by retired personnel in getting medical care, especially at private hospitals, as they are at times denied treatment due to their pending dues with govt. He also raised the issue of paltry financial assistance for certain categories of ex-servicemen suffering from serious diseases like cancer and pushed for raising the limit at the meeting chaired by BJP MP Radha Mohan Singh.

Will detect and deport illegal infiltrators across India: Shah

Cong Shielded Them As Vote Bank: Home Min

Prabin.Kalita
@timesofindia.com

Guwahati: Union home minister Amit Shah promised Monday that BJP govt will detect and deport illegal infiltrators across India, urging voters in Assam to return the party to office in 2026 assembly polls to make the state “free from infiltrators”.

Launching the party’s poll pitch months before elections, Shah linked national security, Assamese identity and development to another five-year mandate for BJP. “Elections will come in March, April. Choose such a govt that does not allow infiltrators to enter and one that makes Assam a developed state,” he said in Guwahati.

Earlier in the day, Shah inaugurated Batadrava Than in Nagaon — birthplace of 15th-century Neo-Vaishnavite



Amit Shah with Union minister Sarbananda Sonowal (R) and Assam CM Himanta Biswa Sarma in Guwahati on Monday

saint Srimanta Sankardev. He cited its redevelopment, after land was cleared of encroachers, as proof of BJP govt’s intent. “Our resolve is to work to evict every single infiltrator not only from Assam, but by identifying them across country,” he said.

Shah accused Congress of shielding illegal immigrants for decades, pointing to the now-scrapped IM(DT)

Act, 1983. “Congress treated infiltrators as a vote bank, undermining Assam’s culture, language and identity,” he said. “I appeal to people of Assam to give us another five years. It is our resolve to completely free the state of infiltrators,” Shah said. “Infiltrators pose a serious threat to the country’s security and to Assam’s culture.” At another event in Gu-

wahati, Shah sharpened the appeal. “For 10 years you have given your blessings to ‘kamal’, Modi ji, Sarbananda Sonowal and Himanta Biswa Sarma. Give blessings to ‘kamal’ one more time for five years, and infiltrators will be completely removed from Assam,” he said.

He praised Sarma for eviction drives, saying 1.29 lakh bigha was freed from unauthorised occupation across Assam: ‘Sacred satras at Bata-drava were restored after encroachments were removed’.

Shah said Assam emerged from a “nightmare-like period” of violence. “Until 10 years ago, bombs, explosions, gunfire and armed organisations were rampant. Since BJP govts came, Assam is advancing on the path of development,” he said.

Shah recalled Assam’s first CM Bharat Ratna Gopinath Bordoloi. “If he had not stood firm, Assam and the entire North-East would not be part of India today,” he said, crediting Bordoloi with persuading Jawaharlal Nehru to keep Assam within India.

Israeli diplomat visits RSS HQ Smruti Mandir

Nagpur: Consul General of Israel to Midwest India, Yaniv Revach, visited Rashtriya Swayamsevak Sangh (RSS) headquarters at Mahal and Hedgewar Memorial at Reshimbagh on Monday, reports Ved Ghulghule. The visit focused on familiarising the diplomat with the historical, cultural, and ideological significance of both sites.

During the visit, Revach was briefed on the life and work of RSS founder Keshav Baliram Hedgewar, and evolution of Smruti Mandir as a centre associated with the organisation’s activities since its inception.

Later, in an X post, Revach described the visit as a privilege during RSS’s centenary year. “I witnessed a shakha where it all started in 1925. Offered tributes to the founder of RSS Hedgewar and his successor MS Golwalkar,” he wrote.

Arson scorches jungle of Assam ‘forest man’ Payeng

Dibrugarh: Fire set by unidentified miscreants swept through a newly grown forest created by conservationist Jadav Payeng and his daughter on a Brahmaputra river sandbar in Assam’s Majuli island Sunday, destroying large patches of green cover and bird habitat as kin battled flames for hours with machetes and bare hands, reports Rajib Dutta.

Payeng, 66, popularly known as Molai, is a Padma Shri awardee from the Mising tribe and is called the “Forest Man of India”. In four decades, he single-handedly transformed barren sandbars of the Brahmaputra into thriving ecosystems.

The blaze gutted parts of Molai Kathonibari 2.0, a plantation developed since 2022 on a barren sandbar in Majuli, 300km east of Guwahati. It begun emerging as a refuge for birds and small wildlife before being reduced to ash.

The fire has sharpened concerns over protection of Payeng’s conservation work, which has long drawn the at-

tention of timber smugglers, poachers and encroachers despite joint patrols by police and forest departments.

The Molai Kathonibari 2.0 initiative extends Payeng’s legacy but in a different form. Instead of a single contiguous forest, it focuses on planting more than one million trees across vulnerable char-chapori — riverbed and river-side — regions of Jorhat and Majuli to curb erosion and rebuild biodiversity. Payeng began his journey in the late 1970s by planting bamboo and saplings in Majuli’s riverine wasteland after witnessing snakes die on a treeless sandbar following floods.

Decades later, his work stands as one of India’s most striking examples of individual-led ecological restoration. Sunday’s flames left behind blackened soil, silence where birds once nested, and renewed questions about how India protects those who grow forests where none existed — and why, even now, they often stand alone.



Crop damages fraud: 9 bankers, 3 insurance staff, 32 tillers booked

Kanpur: Nine bank managers, three crop insurance staffers, and 32 farmers — 14 of them landless — have been booked after Rs 68 lakh was fraudulently transferred to 35 “landless” farmers as compensation for crop losses in Uttar Pradesh’s Farrukhabad district in violation of Prime Minister’s Crop Insurance Scheme (PM-CIS) rules, reports Faiz Siddiqui.

Deputy director (agriculture) filed two FIRs. The case pertains to the 2024 rabi season, during which HDFC Ergo had insured crops of 8,849 farmers. When the crops were

damaged, the insurance company paid claims worth Rs 2.28 crore to 232 farmers.

This included payments of Rs 4 lakh each to several landless farmers. District magistrate Ashutosh Kumar Dwivedi ordered a probe into the landholdings of farmers who received insurance compensation above Rs 1 lakh. The subsequent probe conducted by the naib tehsildar, kanungo, and ADO (agriculture) revealed the 35 farmers did not own any land at the locations mentioned in the insurance claim records.

In Balipatti Rani gram panchayat in Amritpur tehsil, out of 15 farmers who received crop insurance claims, 14 had no land. These 14 farmers were paid Rs 24.89 lakh. One farmer, who owned only 0.026 hectare, was given Rs 2,57,160 instead of Rs 2,228.

DMK to cadres: Avoid responding to Cong neta remark on TN debt

TIMES NEWS NETWORK

Chennai: The DMK leadership has cautioned its cadres to avoid responding to Congress functionary Praveen Chakravarty’s comment that Tamil Nadu’s debt situation was alarming.

State’s industries minister T R B Raaja, in a post on X, asked DMK functionaries “to stop reacting and focus on constructive work”.

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On Sunday, Chakravarty had said on X that the debt of TN has doubled under the DMK govt and is much higher than UP, draw-

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ing angry responses from senior DMK functionaries.

Raaja said Chakravarty acted out of desperation. “Rahul Gandhi knows well that DMK is the key ally of Congress for the 2029 Lok Sabha elections and will not go against us,” he told TOI.

Raaja said Chakravarty projected himself as a person close to Rahul Gandhi,

but the latter does not engage him in taking decisions.

TN Congress president K Selvaperunthagai also attacked Chakravarty, saying his intention was to create confusion in the party, besides disrupting DMK-Congress alliance.

Talking to reporters in Chennai, Selvaperunthagai alleged Chakravarty was acting on the agenda of BJP and RSS. “These have been steps taken to create chaos in the alliance. BJP and RSS intruded indirectly into Congress and are trying to disrupt the alliance. We will never allow it. INDIA bloc is strong and alliance talks with DMK will continue.”

The state Congress chief said he has written to AICC president Mallikarjun Kharge, insisting on action against Chakravarty.

₹450cr ethanol plant to exit Raj amid farmer stir

TIMES NEWS NETWORK

Jaipur: The Rs 450-crore ethanol project being developed by a private company in Rajasthan’s Hanumangarh district is likely to wind up operations in the state once procedural formalities for relocating project to Madhya Pradesh are completed.

Work on the project was halted weeks after violent protests by farmers over fear of the plant damaging soil fertility and increasing pollution. Cleared under the Ashok Gehlot-led Congress govt in 2023, the project hit trouble in Dec 2025 amid allegations that effluents and industrial waste would likely contaminate farmland and groundwater.

A company representative said, “Given the circumstances, continuing work here is not feasible. We will comply with all procedures required for relocation.” The plant is being de-

veloped by Chandigarh-based Dune Ethanol Private Limited at Hanumangarh’s Rathni Khara village. Spread over 40 acres (16.19 hectares), it was scheduled to produce 1,320 KLPD of grain-based ethanol and include a 40 MW co-generation power plant. The company planned to use rice, maize and straw sourced locally.

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Farmers said they would continue their protests until the project is officially scrapped. “We’re not against industry, but it cannot be at the cost of our land and water. Until there is a written order cancelling plant, our protest will continue,” said Girdhari Lal, a farmer from Tibbi.

NCP factions join hands for Pune civic polls

Pune: After several flip flops and a series of meetings with different parties, both NCP groups finally on Monday announced their tie-up for Pune municipal corporation and Pimpri Chinchwad municipal corporation polls scheduled for Jan 15, 2026, reports Anurag Bende. However, candidates will contest on their respective party symbols. An undivided NCP held office in PMC from 2007 to 2017, when it lost to BJP and became the opposition party. Deputy chief minister and NCP chief Ajit Pawar announced the alliance in Pimpri Chinchwad on Sunday. His nephew Rohit Pawar, who is the state general secretary of NCP (SP), announced the tie-up for PMC on Monday.



ARMY PUBLIC SCHOOL, JHANSI

HUNTER ROAD, JHANSI CANTT (UP) - 284001

Website: www.apsjhansi.com, Email: armyjhns@gmail.com

AFFILIATED TO THE CENTRAL BOARD OF SECONDARY EDUCATION

School No: 70683, Affiliation No: 2180014

ADVERTISEMENT NO: 07/2025/APS-J

1. The Procurement of Interactive Panels has been RE-Tendered and the earlier tender dated 10 October 2025 for the said project has been cancelled.
2. Army Public School, Jhansi is hereby invited tenders for **PROCUREMENT OF 08 X NEW INTERACTIVE PANELS.**
3. Closing date of the Tenders : 16 January at 02:00 p.m.
4. For more details; please visit our school website www.apsjhansi.com (Mrs. Meenakshi Panjwani) Principal

NORTH CENTRAL RAILWAY
No. JHS/W/C/LHS/S/LAR/Misc
Date : 29.12.2025

PUBLIC NOTICE

It is informed to the general public is informed that the Railway Level Crossing Gate No. 319-T (Railway Km 1009/8-10, Up and Down lines), located on the railway section between Dhaura to Ranchor Dham, will be temporarily closed for four days from 31.12.2025 to 03.01.2026, for third line construction work. During this period, the Narayani Bridge (Railway Km 1006/1) can be used as an alternative route.

Divisional Engineer/Central North Central railway, Jhansi
2528/25 (AS)

North central railways @ www.ncr.indianrailways.gov.in @ CPRONCR

SRI KONDA LAKSHMAN TELANGANA HORTICULTURAL UNIVERSITY
ADMINISTRATIVE OFFICE, MULUGU (V&M), SIDDIPEET DISTRICT-502279.

NOTIFICATION

Advt. No. 2/RC/Ser(T)/2025
Sri Konda Lakshman Telangana Horticultural University, Mulugu (V &M), Siddipet District, invites applications from the eligible interested candidates for selection and appointment in the cadre of Associate Professors and Professors in various departments / disciplines in the faculty of Horticulture and allied subjects (Associate Professor 44 and Professor 17). Candidates should possess the prescribed qualifications as on the date of this notification. Filled in application should reach the undersigned on or before 31-01-2026 by 04.00 PM. For all other details visit University website: www.sktghu.ac.in. The University is not responsible for late receipt of application due to postal delay.

DIPR R.O. No.985-PP/CL-AGENCY/ADVT/17/2025-26 DEC 30/12-2025

sd/-REGISTRAR

FORM G (REVISED)
INVITATION FOR EXPRESSION OF INTEREST FOR
BHILAI JAYPEE CEMENT LIMITED
OPERATING IN CEMENT & CLINKER INDUSTRY AT BHILAI & SATNA
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	BHILAI JAYPEE CEMENT LIMITED PAN: AADC816750 CIN : U26940CT2007PLC020250
2. Address of the registered office	Bhilai Jaypee Grinding Plant Bhilai Steel Plant Premises, Slag Road, Bhilai, Chhattisgarh-490001
3. URL of website	http://www.bjcl.co.in
4. Details of place where majority of fixed assets are located	Bhilai, Chhattisgarh & Satna, Madhya Pradesh
5. Installed capacity of main products/ services	As per the information provided to us corporate debtor was engaged in the business manufacturing of Cement and clinker & has 2.20 MTPA capacity, however the plant has been in-operative since May, 2022
6. Quantity & value of main products/ services sold in last financial year	As per Audited FS of the financial year 2024-25: Revenue from-Sale of products: Nil; Revenue from other operations- Rs. 280.35/- (in lakhs).
7. Number of employees/ workmen	453 (as per information provided by the management of the CD)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	can be sought by emailing us at cirp.bjcl@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	can be sought by emailing us at cirp.bjcl@gmail.com
10. Last date for receipt of expression of interest	12-01-2026
11. Date of issue of provisional list of prospective resolution applicants	22-01-2026
12. Last date for submission of objections to provisional list	27-01-2026
13. Date of issue of final list of prospective resolution applicants	06-02-2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	11-02-2026
15. Last date for submission of resolution plans	13-03-2026
16. Process email id to submit Expression of Interest	cirp.bjcl@gmail.com

Notes: EOI documents submitted by Prospective Resolution applicant (PRA) who had participated in the invitation of EOI published on 14-12-2025, are, subject to verification, still valid and the same will be treated as EOI documents under this EOI process, if found to be in order.

Ashutosh Khemani
Resolution Professional of Bhilai Jaypee Cement Limited
Date: 31.12.2025
Place: Raipur
Regn. No.: IBBI/UPA-002/PA-01177/2021-2022/13022
AFA: AAZ/1590/2023/1226/204165 | AFA valid till: 31-12-2026
Regd. Address: Office No. 3-C, 3rd Floor, Shyam Plaza, Opp New Bus Stand, Pandri, Raipur (C.G.) 492001 | Email: cirp.bjcl@gmail.com

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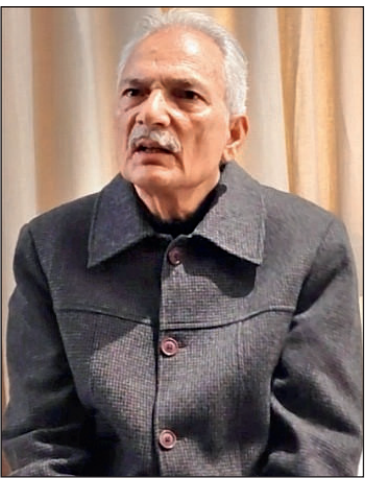
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3L sq m forest land conversion: 1k Goa residents fight to save village

Gauree.Malkarnekar
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Panaji: Two years after Centre intervened and kept Goa TCP department’s zoning plan converting 21% of Pernem’s green cover in abeyance, Arambol in the taluka is on the boil again.

An entire hill in Bhatwadi, Arambol, covered in dense private forest, comprising three lakh sqm land, has been converted to settlement land. At threat are around 1,000 residents of five wards, living at foothills, fearing a ‘Wayanad-like landslide’ if trees are uprooted to be replaced with luxury hotels or villas.

Agitated locals took to the streets on Sunday. Their protest will continue till the conversion is reversed, they said. Resident Rohit Satelkar said despite receiving assurance from the CM Pra-



‘DEMOGRAPHY AT RISK’

mod Sawant and local MLA that the planned conversion will not go through, a notification was issued bringing it into effect this month.

“The land belonged to a local, who recently sold it to a non-Goan buyer, and we were on alert since then to ensure that the property is not converted to a settlement zone. We will protest until this issue is taken up in the upcoming assembly session,” said Prasad Shahapurkar from Mandrem.

Mandrem MLA Jit Arolkar said, “I spoke to TCP department and made a representation to the CM, who assured that the conversion will be reversed... I took up the issue in the assembly, still, if this conversion takes place, then there is something fishy. I will strongly object to this conversion,” said Arolkar.

Residents said forest at Bhatwadi is home to foxes, bison, leopards, and other animals, besides housing the village cremation ground, playground, and a revered shrine, all of which are now part of the settlement zone. “The project will change our demography,” said Satelkar. Locals said if borewells are sunk for the new project, they would be hit by water scarcity. “Our identity as a village will be destroyed if the hill is destroyed. This is a fight for our identity,” said resident Esperance D’Souza.

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@timesofindia.com

Guwahati: Union home minister Amit Shah promised Monday that BJP govt will detect and deport illegal infiltrators across India, urging voters in Assam to return the party to office in 2026 assembly polls to make the state “free from infiltrators”.

Launching the party’s poll pitch months before elections, Shah linked national security, Assamese identity and development to another five-year mandate for BJP. “Elections will come in March, April. Choose such a govt that does not allow infiltrators to enter and one that makes Assam a developed state,” he said in Guwahati.

Earlier in the day, Shah inaugurated Batadrava Than in Nagaon — birthplace of 15th-century Neo-Vaishnavite



Amit Shah with Union minister Sarbananda Sonowal (R) and Assam CM Himanta Biswa Sarma in Guwahati on Monday

saint Srimanta Sankardev. He cited its redevelopment, after land was cleared of encroachers, as proof of BJP govt’s intent. “Our resolve is to work to evict every single infiltrator not only from Assam, but by identifying them across country,” he said.

Shah accused Congress of shielding illegal immigrants for decades, pointing to the now-scrapped IM(DT)

Act, 1983. “Congress treated infiltrators as a vote bank, undermining Assam’s culture, language and identity,” he said. “I appeal to people of Assam to give us another five years. It is our resolve to completely free the state of infiltrators,” Shah said. “Infiltrators pose a serious threat to the country’s security and to Assam’s culture.” At another event in Gu-

wahati, Shah sharpened the appeal. “For 10 years you have given your blessings to ‘kamal’, Modi ji, Sarbananda Sonowal and Himanta Biswa Sarma. Give blessings to ‘kamal’ one more time for five years, and infiltrators will be completely removed from Assam,” he said.

He praised Sarma for eviction drives, saying 1.29 lakh bigha was freed from unauthorised occupation across Assam: ‘Sacred satras at Bata-drava were restored after encroachments were removed’.

Shah said Assam emerged from a ‘nightmare-like period’ of violence. “Until 10 years ago, bombs, explosions, gunfire and armed organisations were rampant. Since BJP govts came, Assam is advancing on the path of development,” he said.

Shah recalled Assam’s first CM Bharat Ratna Gopinath Bordoloi. “If he had not stood firm, Assam and the entire North-East would not be part of India today,” he said, crediting Bordoloi with persuading Jawaharlal Nehru to keep Assam within India.

Arson scorches jungle of Assam ‘forest man’ Payeng

Dibrugarh: Fire set by unidentified miscreants swept through a newly grown forest created by conservationist Jadav Payeng and his daughter on a Brahmaputra river sandbar in Assam’s Majuli island Sunday, destroying large patches of green cover and bird habitat as kin battled flames for hours with machetes and bare hands, reports

Rajib Dutta. Payeng, 66, popularly known as Molai, is a Padma Shri awardee from the Mising tribe and is called the “Forest Man of India”. In



four decades, he single-handedly transformed barren sandbars of the Brahmaputra into thriving ecosystems. The blaze gutted parts of Molai Kathonibari 2.0, a plantation developed since 2022 on a barren sandbar in Majuli, 300km east of Guwahati. It began emerging as a refuge for birds and small wildlife before being reduced to ash.

The fire has sharpened concerns over protection of Payeng’s conservation work, which has long drawn the at-

tention of timber smugglers, poachers and encroachers despite joint patrols by police and forest departments.

The Molai Kathonibari 2.0 initiative extends Payeng’s legacy but in a different form. Instead of a single contiguous forest, it focuses on planting more than one million trees across vulnerable char-chapori — riverbed and riverside — regions of Jorhat and Majuli to curb erosion and rebuild biodiversity. Payeng began his journey in the late 1970s by planting bamboo and saplings in Majuli’s riverine wasteland after witnessing snakes die on a treeless sandbar following floods.

Decades later, his work stands as one of India’s most striking examples of individual-led ecological restoration. Sunday’s flames left behind blackened soil, silence where birds once nested, and renewed questions about how India protects those who grow forests where none existed — and why, even now, they often stand alone.

Crop damages fraud: 9 bankers, 3 insurance staff, 32 tillers booked

Kanpur: Nine bank managers, three crop insurance staffers, and 32 farmers — 14 of them landless — have been booked after Rs 68 lakh was fraudulently transferred to 35 “landless” farmers as compensation for crop losses in Uttar Pradesh’s Farrukhabad district in violation of Prime Minister’s Crop Insurance Scheme (PM-CIS) rules, reports **Faiz Siddiqui.**

Deputy director (agriculture) filed two FIRs. The case pertains to the 2024 rabi season, during which HDFC Ergo had insured crops of

A probe conducted by administration revealed 35 farmers did not own any land at the locations mentioned in the insurance claim records

8,849 farmers. When the crops were damaged, the insurance company paid claims worth Rs 2.28 crore to 232 farmers.

This included payments of Rs 4 lakh each to several landless farmers. District magistrate Ashutosh Kumar Dwivedi ordered a probe into the landholdings of farmers who received insurance compensation above Rs 1 lakh. The subsequent probe conducted by the naib tehsildar, kanungo, and ADO (agriculture) revealed the 35 farmers did not own any land at the locations mentioned in the insurance claim records.

In Balipatti Rani gram panchayat in Amritpur tehsil, out of 15 farmers who received crop insurance claims, 14 had no land. These 14 farmers were paid Rs 24.89 lakh. One farmer, who owned only 0.026 hectare, was given Rs 2,57,160 instead of Rs 2,228.

Govt: 8% families got 100 days of work under NREGA in last 3 FYs

Kumar.Rakesh@timesofindia.com

A govt presentation at a parliamentary committee meeting stated less than 8% of families, which received employment under the MGNREGA, could get the guaranteed 100 days of work with average days of employment per household pegged at 50 in last three fiscals.

Participation of SC/STs and women workers in the rural employment scheme was decidedly higher than their share in population, it said. The respective share of SC/STs and women in ongoing FY is 36% and



56%, figures close to last three fiscal years.

The average days of employment per family in this year is 36, a number which will rise as the financial year draws to a close and ranged between 47 and 52 days during the last three years.

A Congress member blamed govt for cutting down on funding and delay in releasing money, while BJP members raised the issue of financial irregularities in certain states and sought details from the ministry.

DIRECTORATE GENERAL OF SHIPPING Vacancy

Applications are invited for 01 contractual position for the post of Consultant at Office of the National Shipping Board, Chandelerok Building, 1st Floor Shipping Corporation of India 36, Janpath, New Delhi-110001. The eligibility, educational Qualification, Work Experience, and format for submission of application etc may be seen in the detailed advertisement placed at the DG Shipping website: www.dgshipping.gov.in. The last date for receipt of application is 21 days from publication of this advertisement.

Sr. No.	Description	No. of Vacancy	Remuneration	Eligibility Criteria
1.	Consultant	1	Last Pay Drawn Minus Pension	Retired Central/State Government official with minimum 20 Years of experience at the level of Under Secretary or equivalent (or higher).

The corrigendum/Addendum, if any, will be uploaded on the DGS website only

Flyer wins refund of loyalty points value

TIMES NEWS NETWORK

Ahmedabad: A consumer commission has ordered a firm named InterMiles Jet-Privilege Pvt Ltd to pay Rs 10,000 in compensation to a frequent flyer, along with Rs 1.75 lakh, loyalty points he earned by flying with a specific airline. The case involved Naranpura resident Jaydeep Pandya.

He earned over 3.50 lakh loyalty points termed as InterMiles, which were valued at over Rs 1.75 lakh. InterMiles, formerly JetPrivilege, is an

Indian travel and lifestyle loyalty programme. It is a flexible rewards currency, part of Etihad Aviation Group.

When Pandya logged into his account in 2024, he found that his InterMiles balance had been cancelled.

He sued the company with the District Consumer Disputes Redressal Commission, Ahmedabad alleging he was not even intimidated before the impending expiry or cancellation of his loyalty points. He submitted the company claimed an email notice was sent to him in Oct 2023. But he co-

uld not locate the notice, and the company did not provide a copy of the alleged email.

The company argued cancellation was in line with programme’s terms and conditions, and expiry information was communicated and available after login. The company relied on its policy and email-related records and screenshots. After the hearing, the commission said that the company failed to produce cogent proof a specific prior notice of expiry was actually sent. In its order, the commission said,



THE HUTTI GOLD MINES COMPANY LIMITED
(A Government of Karnataka Undertaking)

Hutti - 584 115, Raichur Dist., Karnataka State. Phone: 08537-276339/275463
e-Mail: material276339@gmail.com website: www.huttigold.karnataka.gov.in

TENDER NOTIFICATION NO.28/25-26 Dt: 30.12.2025
(Through KPP Portal only)

Tender is invited by “The Senior Manager (Materials)” for the following Tenders as detailed below.

Sl. No.	Description	EMD in Rs.
1	Supply of Activated Carbon. HGML/2025-26/IND0426	3,05,000/-

Calendar of Events: (1) Pre-Bid Meetings (Zoom): **06.01.2026 at 10.00 A.M.** (2) Last date for receipt of tender: **16.01.2026 at 4.00 P.M.** (3) Opening of Technical Bid on: **19.01.2026 at 10.00 A.M.** For further details interested bidders are advised to log on to website <https://www.kppp.karnataka.gov.in> or contact the office of undersigned during working hours. For participating in the above tender bidder needs to be registered in KPP Portal.

Sd/- Senior Manager (Materials)

LEADING GOLD PRODUCER IN INDIA

NATIONAL HEALTH SYSTEMS RESOURCE CENTRE

Technical Support Institution with National Health Mission
Ministry of Health & Family Welfare, Government of India

National Health Systems Resource Centre (NHSRC), New Delhi is seeking applications from eligible candidates for the following position:

- Advisor- Community Processes/ Comprehensive Primary Healthcare, NHSRC

The Terms of Reference (TOR) and other details of the position are available on the websites www.nhsrclndia.org, www.mohfw.gov.in and www.devnetjobsindia.org. Application must reach by **20th January 2026** in the prescribed online application format only (as mentioned in the websites).

Sd/- Principal Administrative Officer, NHSRC

FORM G (REVISED)

INVITATION FOR EXPRESSION OF INTEREST FOR BHILAI JAYPEE CEMENT LIMITED

OPERATING IN CEMENT & CLINKER INDUSTRY AT BHILAI & SATNA
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	BHILAI JAYPEE CEMENT LIMITED PAN: AADC816750 CIN : U26940CT2007PLC020250
2. Address of the registered office	Bhilai Jaypee Grinding Plant Bhilai Steel Plant Premises, Slag Road, Bhilai, Chhattisgarh-490001
3. URL of website	http://www.bjcl.co.in
4. Details of place where majority of fixed assets are located	Bhilai, Chhattisgarh & Satna, Madhya Pradesh
5. Installed capacity of main products/ services	As per the information provided to us corporate debtor was engaged in the business manufacturing of Cement and clinker & has 2.20 MTPA capacity, however the plant has been in-operative since May, 2022
6. Quantity & value of main products/ services sold in last financial year	As per Audited FS of the financial year 2024-25: Revenue from-Sale of products: Nil; Revenue from other operations- Rs. 280.35/- (in lakhs).
7. Number of employees/ workmen	453 (as per information provided by the management of the CD)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at	can be sought by emailing us at cirp.bjcl@gmail.com
9. Eligibility for resolution applicants under section 23(2)(h) of the Code is available at	can be sought by emailing us at cirp.bjcl@gmail.com
10. Last date for receipt of expression of interest	12-01-2026
11. Date of issue of provisional list of prospective resolution applicants	22-01-2026
12. Last date for submission of objections to provisional list	27-01-2026
13. Date of issue of final list of prospective resolution applicants	06-02-2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	11-02-2026
15. Last date for submission of resolution plans	13-03-2026
16. Process email id to submit Expression of Interest	cirp.bjcl@gmail.com

Notes: EOI documents submitted by Prospective Resolution applicant (PRA) who had participated in the invitation of EOI published on 14-12-2025, are, subject to verification, still valid and the same will be treated as EOI documents under this EOI process, if found to be in order.

Ashutosh Khemani
Resolution Professional of Bhilai Jaypee Cement Limited
Date: 31.12.2025
Raipur
Regn. No.: IB/PRA-01177/2021-2022/13022
AFA: AA21159020231226/204165 | AFA valid till: 31-12-2026
Regd. Address: Office No. 1-C, 3rd Floor, Shyam Plaza, Opp New Bus Stand, Pandri, Raipur (C.G.) 492001 | Email: cirp.bjcl@gmail.com

प्रप्रत्र- जी' (संशोधन) अभिरुचि की अभिव्यक्ति हेतु आमंत्रण भिलाई जेपी सीमेंट लिमिटेड भिलाई और सतना में सीमेंट और क्लिंकर उद्योग में कार्यरत हैं (भारतीय दिवाला) और शोधन अक्षमता बोर्ड के विनियमान 36ए के विनय- विनियमान (न) के तहत (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) उचित- समय, 2016)	
प्रासंगिक विवरण	
1. कॉर्पोरेट देनदार नाम साथ में पैन/सीआईएन/एफएलएफसी नं.	भिलाई जेपी सीमेंट लिमिटेड भिलाई पैन: AADC816750 सीआईएन: U26940CT2007PLC02025
2. पंजीकृत कार्यालय का पता	भिलाई जेपी ग्राइंडिंग प्लांट भिलाई स्टील प्लांट परिसर स्वर्ग रोड, भिलाई, छत्तीसगढ़ – 490001
3. वेबसाइट का यूआरएल	http://www.bjcl.co.in
4. उस स्थान का विवरण जहां अधिकार/अवसर परिवर्तित किया गया है	भिलाई, छत्तीसगढ़ और सतना, मध्य प्रदेश
5. मुख्य उत्पादों / सेवाओं की संख्या/लिपि समता	हमें मिली जानकारी के अनुसार, कॉर्पोरेट देनदार सीमेंट और क्लिंकर उत्पादों के विनियमों में या और उसकी क्षमता 2.20 MTPA थी, लेकिन बाद में— 2022 से बंद पड़ा है।
6. मुख्य उत्पादों की मात्रा और मुख्य/उपलब्ध वित्तीय वर्ष में बेची गई सेवाएं	वित्तीय वर्ष 2024— 25 के लिए उद्योग Fड के अनुसार: उत्पादों की बिक्री से रोज़े न्यू, अन्य आर्थोपेडोस से से रोज़े न्यू— 280.35 /— अपेक्षित
7. कर्मचारियों / कामगार की संख्या	453 (सीई के मैनेजमेंट द्वारा दी गई जानकारी के अनुसार)
8. दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूची के साथ), लेनदारों की सूची, प्रक्रिया की बार की घटनाओं के लिए प्रासंगिक तिथियां सहित अधिक विवरण यहां उपलब्ध है	आप हमें corp.bjcl@gmail.com पर ईमेल करके संपर्क कर सकते हैं।
9. संस्था की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहां उपलब्ध है	आप हमें corp.bjcl@gmail.com पर ईमेल करके संपर्क कर सकते हैं।
10. अभिलेख की अभिव्यक्ति की प्राप्ति हेतु अंतिम तिथि	12-01-2026
11. समाप्ति समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	22-01-2026
12. अंतिम सूची के बारे में आप/जारी प्रस्तुत करने हेतु अंतिम तिथि	27-01-2026
13. समाप्ति समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	06-02-2026
14. समाप्ति समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजना के लिए अग्रुपित जारी करने की तिथि	31-02-2026
15. समाधान योजनाएं जमा करने की अंतिम तिथि	13-03-2026
16. ई-सीआई जमा करने के लिए संसाधित लिंक अंतिम आधी	corp.bjcl@gmail.com
टिप्पणियाँ: समाप्ति समाधान आवेदक (पीआरए) द्वारा प्रस्तुत ई-सीआई दस्तावेज, जिन्होंने 14.12.2021 को प्रस्तावित ई-सीआई के निमन्त्रण में भाग लिया, सत्यापन के अंतर्गत हैं, अगली वेब और यदि सही हो पाए जाते हैं, तो उन्हें इस ई-सीआई प्रक्रिया के तहत ई-सीआई दस्तावेजों के रूप में माना जाएगा।	
आशुतोष खेमान समाधान प्रोफेशनल, भिलाई जेपी सीमेंट लिमिटेड पंजीकरण नं.: IBBBI/PA-002/PA-011/77/2021-2022/1398	
एफएन नंबर: AA2/19/2026/11/26/204 165 एफएन: 31 दिवस/26 कर मास	
पंजीकृत पता: ऑफिस नंबर 1-सी, (सीई) मंडल, श्याम शाखा, न्यू बस स्टैंड के सामने पंजीकरण नं. 149/2011 ईमेल: corp.bjcl@gmail.com	